

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) and (c) As on date, four projects have been proposed in private sector in the National Capital Territory of Delhi. The details of these projects and their brief status is as follows;

1. *CCGT Project Bawana Ph. I (421 MW)*

M/s Reliance Industries have been selected as developer for the project. The PPA has to be finalised between GNCTD and the promoter.

2. *Bawana Ph. II (600-650 MW)*

Developer is being selected through two-part bidding process. Evaluation of 1st part has been completed and 6 parties have been qualified to submit detailed bids to whom Request For Proposal (RFP) documents have been furnished.

3. *Multi fuel based small power plants (50-100 MW)*

10 sites in Delhi have been identified for setting up small power plants of capacity 50-100 MW.

4. *Apollo energy Power Station 300 MW (coal based)*

Apollo Hospital Group signed an MOU with Ministry of Power for setting up a 200 MW power plant on CFB technology. Later, the capacity of the plant was increased to 300 MW. A letter of comfort has already been issued by DVB to the company. Further action is in hand by Apollo Hospital authorities of firming up all inputs and clearances as well as for drafting of PPA. However, in the meantime, a public interest litigation (PIL) has been filed in Hon'ble Delhi High Court by Dr. B.L. Vadhera requesting for quashing of the MOU. During the last hearing on 23.9.1997 the Hon'ble High Court has ruled that pendency of the case in the court would not prejudice the right of the authorities to proceed further with the project.

[*English*]

Clearance to Power Projects

44. KUMARI FRIDA TOPNO : Will the Minister of POWER be pleased to state:

(a) whether the Government have decided that the power projects upto Rs. 1000 crores need not require clearance of Union Government;

(b) if so, whether the decision implies environmental clearance also; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI YOGINDER K. ALAGH) : (a) All the power projects of private generating companies costing more than Rs. 100 crores (in case of projects awarded through Memorandum of Understanding (MOU)/Letter of Intent (LOI), etc., route) and costing more than Rs. 1000 crores (in case of projects awarded through competitive bidding) have to obtain techno-economic clearance of the Central Electricity Authority.

(b) and (c) All the power projects have to obtain the environmental clearance as per the guidelines notified by the Ministry of Environment and Forests from time to time.

[*Translation*]

Indian System of Medicine

45. KUMARI UMA BHARATI :
SHRI PANKAJ CHOWDHARY :
SHRI DEVENDRA BAHADUR RAI :

Will the PRIME MINISTER be pleased to state:

(a) whether the Government have formulated any scheme to encourage the Indian system of medicines in the country;

(b) if so, the salient features thereof;

(c) the number of people likely to be benefited under the said scheme; and

(d) the percentage of amount spent by the Government on the promotion of the Indian system of medicines out of the amount being earmarked for the Health care?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY) : (a) and (b) A statement is attached.

(c) Beneficiary of these schemes are Governmental and Semi Governmental and other institutions, who in turn benefit individuals, therefore it is difficult to quantify the exact number of beneficiary.

(d) Out of total funds of Rs. 1997.80 crores earmarked for health care, Rs. 56.80 crores earmarked for the promotion and development of Indian System of medicines i.e. 2.84 per cent during the year 1997-98.